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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 31 (RE-2001)/97-02
NEW DELHI:14th September, 2001

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import Items , 1997-2002 published on 31st March, 1997 (RE-98) as amended from time to time, namely –

2. The conditions relating to import of vehicles (as classified under Chapter 87 of ITC(HS) Classifications of Export and Import Items, 1997-2002), as per Notification No. 4(RE-2001)/97-02 dated 31.03.2001, shall not be applicable on imports made under the provisions of aforementioned Public Notice No. 3 dated 31.03.2000. However, these imports shall be subject to the condition that, the vehicle should have right hand steering and controls(applicable on vehicles other than 2 and 3 wheelers).

3. The import of vehicles (as classified under Chapter 87 of ITC(HS) Classifications of Export and Import Items, 1997-2002) by Foreign Diplomats and Other Privileged Persons in this category, who are exempt from payment of customs duty, shall be exempt from all the conditions of Notification no. 4(RE-2001)/97-02 dated 31.03.2001. However, such imported vehicles cannot be sold in India except to another diplomat or privileged person and are compulsorily required to be re-exported. This exemption shall be applicable on all imports made subsequent to 31.03.2001.

This issues in public interest.

(N.L. LAKHANPAL)
DIRECTOR GENERAL OF FOREIGN TRADE

Copy to all concerned,
By order etc.

